

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. L.T. 1444/97]

Annual Report, Annual Accounts and Review of Working of the P.G.I. of Medical Education and Research, Chandigarh

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1995-96.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research Chandigarh, for the year 1995-96, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1995-96.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above
- [Placed in Library. See No. L.T. 1445/97]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1995-96.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 1995-96.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1995-96, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. L.T. 1446/97]

National Council for Teacher Education (Guidelines for B.Ed. through Correspondence for Regular Service Teachers) Regulations, 1996

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : I beg to lay on the Table :

- (1) A copy of the National Council for Teacher Education (Guidelines for B.Ed. through Correspondence for regular serving teachers) Regulations, 1996 (Hindi and English versions) published in Notification No. F. 28-3/96 NCTE in Gazette of India dated the 6th July, 1996 under section 33 of the National Council for Teacher Education Act, 1993.

[Placed in Library. See No. L.T. 1447/97]

- (2) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi for the year 1994-95, together with Audit Report thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. L.T. 1448/97]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1995-96.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 1995-96.

[Placed in Library. See No. L.T. 1449/97]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 1995-96.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 1995-96.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi for the year 1995-96, together with Audit Report thereon.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. L.T. 1450/97]

12.04 hrs.

STATEMENT BY MINISTER

National Textile Corporation

MR. SPEAKER : I think Mr. Minister you can lay the statement on the Table of the House, if you can. Since it is a long statement, you can just lay it. It is on NTC. This is a two-and-a-half page statement.

KUMARI MAMATA BANERJEE (Calcutta South) : This is a very important statement. Sir, we should go through the statement.

MR. SPEAKER : Okay.

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : The National Textile Corporation Limited was set up in 1968 to manage the affairs of sick textile undertakings taken over by the Government. The NTC comprises a Holding Company with nine Subsidiary Corporations and 120 mills with an employees' strength of 1.10 lakhs.

The Authorised Share Capital of the NTC is Rs. 600.00 crore of which Rs. 512.10 crore has been paid up. Its net accumulated losses amounted to Rs. 4682 crore as on 31-3-96 due to which its net worth has been completely eroded. The mills under the NTC have been regularly incurring cash losses since their nationalisation or take over due to inter-alia, obsolete machinery, inadequate modernisation, surplus labour force, etc. Eight out of its nine Subsidiary Corporations have been referred to the Board for Industrial and Financial Reconstruction (BIFR) under the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985.

In August, 1992, the Government had approved a Turn Around Strategy which envisaged outright closure of 14 heavily losing mills, restructuring of another 35 unviable mills by merger into 15 resultant viable mills, rationalisation of 79,982 employees, modernisation of 55 mills at a cost of Rs. 532.78 crore as also provision of interim liquidity during transition at an outlay of Rs. 200 crore. However, on account of non-cooperation of the financial institutions and reference to the BIFR, the package could not be implemented.

Subsequently a revised Turn Around Plan was prepared on the basis of modernisation plan drawn by the Textile Research Associations. This package involves modernisation of 79 mills at a cost of Rs. 2005.732 crore, restructuring of 36 unviable mills into 18 mills by merger and coverage of 32,900 employees under VRS. The fund required for the rehabilitation plan was to come from the sale of surplus land and assets. The NTC has 1514.57 acres of surplus land which has been valued by the Central Board of Direct Taxes at Rs. 2389 crore. Out of this, over Rs. 1900 crore is the value of the land located in the mills situated in Mumbai. This package was endorsed by a Special Tripartite Committee of the Ministry of Labour in their meeting held on 9.4.1994. The Government gave its approval on 9th May, 1995 and the same was placed before the BIFR for consideration. The Government approval specifically stipulated that no budgetary support would be extended to the NTC for implementation of the rehabilitation package excepting towards the payment of salaries and wages till the sale proceeds were available. It was also laid down that the Plan would be implemented only after the BIFR approval was received.

After deliberations in the BIFR, the Bench concluded in respect of four subsidiaries viz., NTC (Guj), NTC (UP), NTC (MP) and NTC (WBAB&O) that the net worth of these Companies were not becoming positive within the stipulated

period of 8-10 years and, therefore, decided to reject the Turn Around Package and issue show cause notices for their winding up. In respect of the remaining four subsidiaries viz., NTC (SM), NTC (MN), NTC (APKK&M) and NTC (DP&R), the Bench decided to publish the draft schemes. These draft schemes envisage additional concessions from the Government such as provision of bridge loan, Government guarantee for working capital, waiver of penalties of PF/ESI dues, etc.

I would like to point out that the implementation of this Turn Around Plan is dependant on the sale proceeds of surplus land/assets and BIFR approval. I would like to draw attention to the fact that over 80 per cent of sale proceeds are to come from the lands located in the mills in Mumbai. The Government of Maharashtra are not permitting the sale of textile mill lands in Mumbai without their specific approval. In addition, permission as per provisions of the Development Control regulations of the State Government would be required. Till date the Government of Maharashtra has not given its clearance. I would like to add that I had met the Chief Minister of Maharashtra on two occasions and in spite of his assurance to look into the matter on priority no positive response has yet been received from the Government of Maharashtra.

In so far as the Tripartite Committee agreement is concerned the Government has taken necessary steps. However, on account of the interpretation given by the BIFR on the question of net worth becoming positive, this package has not been approved by the BIFR. Various attempts were made to press the point before BIFR that as the Government has not made any deadline for recall of Government loan and interest, the Bench could stipulate the period of recall Government loan. The Bench, however, decided to strictly adopt the technical interpretation in this regard. To prepare a Turn Around Plan based on funding from sale of surplus land without dependant on budgetary resources was no doubt a laudable effort. However, on account of the reasons stated above, it is not practical to implement the same. Moreover, there is an inherent flaw in the Plan insofar that it had overlooked the important factor of net-worth which is a major determinant for viability adopted by the BIFR.

In view of the above mentioned reasons and the fact that the sale proceeds from surplus land were not available for investment in rehabilitation, the turn around package of 1995 could not be put into implementation. Besides, BIFR has concluded that four subsidiaries of NTC cannot be rehabilitated with the concessions incorporated in the package of 1995 and has issued show cause notices for winding them up. For the remaining four subsidiaries draft schemes, which entail additional concessions from the Government, have been published. Against the background the NTC (HC) has reviewed the unit-wise viability keeping in mind the concessions agreed to by the Government in 1995 and the concept of networth becoming positive. The report of the NTC (HC) is presently under consideration of the Government.

KUMARI MAMATA BANERJEE : Sir, what is this ? What about the previous Government's revival package for N.T.C. ?(Interruptions) it is a very serious matter.

SHRI RUPCHAND PAL (Hooghly) : Sir, this statement contains nothing. There is nothing much to reveal.(Interruptions)

SHRI P.R. DASMUNSI (Howrah) : Sir, we want immediate discussion on this.(Interruptions) The statement is nothing but killing of the workers.

KUMARI MAMATA BANERJEE : The action of the Government is going to result in starvation of lakhs of N.T.C. employees.(Interruptions) They have already stopped paying wages and salaries to them in different areas.

SHRI P.R. DASMUNSI : Sir, you have been making efforts on this.(Interruptions)

SHRI RUPCHAND PAL : The Government was committed to undertake unit-wise review of the N.T.C. mills in different parts of the country including West Bengal.(Interruptions)

SHRI P.R. DASMUNSI : Sir, you made your own observation. You initiated the whole thing.(Interruptions) You look at how it is being interpreted in the statement.

KUMARI MAMATA BANERJEE : Sir, the Government must take a bold stand for the revival package for the N.T.C. mills and they should not close down the mills. It is an important matter. It should be discussed in the House.

SHRI RUPCHAND PAL : Sir, the Government has not yet come out with its full-fledged response. It is a decision which brooks no further delay.

SHRI P.R. DASMUNSI : Sir, an announcement should be made in the House. Sir, it is you yourself who toiled night after night on the issue of workers. You look at the fate of workers. You see how the implementation came.(Interruptions) Sir, I request you to kindly direct the hon. Minister to call the leaders and discuss it.(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker Sir, I am not asking for the discussion at this point. But if a member demands discussion under any rule, then you can think upon it.

MR. SPEAKER : Yes.

SHRI ATAL BIHARI VAJPAYEE : That is why we had suggested that there is no need to read the statement. Statement can be laid on the table of the House. Statement had been read but we can't ask for clarifications. We are asking time for discussion.(Interruptions)

SHRI P.R. DASMUNSI : It can be held under rule 193.(Interruptions)

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Sir, let us have a discussion under Rule 193.

SHRI P.R. DASMUNSI : Yes Sir. You allow a discussion under Rule 193.(Interruptions)

MR. SPEAKER : I think Shri Vajpayee is correct.

....(Interruptions)

MR. SPEAKER : Let me say something. I think the Minister has given a factual statement. I know the Members are not satisfied with the statement.

....(Interruptions)

MR. SPEAKER : I know it very well. Therefore, on the basis of this statement, if the hon. Members want a discussion, they may give a notice under proper provision of the rules and procedure. I will certainly consider it for whatever action you want on this issue. I know it is very important. You can give a notice under relevant rules.

SHRI SHARAD PAWAR (Baramati) : Sir, notice has been given by us.

SHRI NIRMAL KANTI CHATTERJEE : Under which rule ?

SHRI SHARAD PAWAR : We gave a notice under Rule 193.

MR. SPEAKER : I said you give notice under any relevant rule. It is for you to choose from these rules. There are many ways like the Calling Attention Motion, Short-Duration Discussion and so many. You choose it. I will be very sympathetic.

....(Interruptions)

SHRI SANAT MEHTA (Surendra Nagar) : Sir, we have given notice.

MR. SPEAKER : I cannot be more liberal than this. Please sit down.

....(Interruptions)

MR. SPEAKER : Shri Sanat Mehta, please sit down now. I cannot be more liberal than this.

SHRI SANAT MEHTA : We have given notice.

MR. SPEAKER : How much liberal do you want me to be ?

....(Interruptions)

12.13½ hrs.

NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH BILL*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : Sir, on behalf of Shri Sis Ram Ola, I beg to move for leave to introduce a Bill to declare the institution known as the National Institute of Pharmaceutical Education and Research to be an institution of national importance and to provide for its incorporation and matters connected therewith.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 3.9.7